

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No110
CP(IB) 185 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Nilpesh Shah Proprietor of Heavy Pipe House
V/s
Rotofit Engineers Ltd

.....Applicant

.....Respondent

Order delivered on ..02/11/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENTS:

For the Applicant	:Ms. Natasha Shah, Advocate
For the IRP/RP	:
For the Respondent	:Mr. Mohmmmed Arkam Shaikh, Advocate on behalf of Mr. Ravish Bhatt, Advocate

ORDER

Learned Counsel for the Operational Creditor files a pursis seeking permission to withdraw the present application as matter is settled between the parties.

The permission is granted.

CP(IB) 185 of 2020 is allowed to be withdrawn and stands disposed of accordingly.



(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)